

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)  
"SMC" BENCH, MUMBAI**

**BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER AND  
SHRI MANOJ KUMAR AGGARWAL, HON'BLE ACCOUNTANT MEMBER**

**ITA NO. 1036/MUM/2020 (A.Y: 2000-01)**

Shri Rajesh Jeetmal jain C/o. Chhaged and Doshi 101, Hubtown Solaris Andheri (E), Mumbai -400069  <b>PAN: AABPJ4751G</b>	v.	Income Tax Officer – 22(3)(6) Piramal Chambers, Lower Parel Mumbai – 400 013
<b>(Appellant)</b>		<b>(Respondent)</b>

<b>Assessee by</b>	<b>:</b>	<b>None</b>
<b>Department by</b>	<b>:</b>	<b>Ms. Smita Verma</b>
<b>Date of Hearing</b>	<b>:</b>	<b>02.09.2021</b>
<b>Date of Pronouncement</b>	<b>:</b>	<b>02.09.2021</b>

**ORDER**

**PER C.N. PRASAD (JM)**

**1.** This appeal is filed by the assessee against order of Learned Commissioner of Income Tax (Appeals)–48, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 15.10.2019 for the A.Y. 2000-01.

**2.** Assessee through its authorized representative filed a letter dated 30<sup>th</sup> August, 2021 and submitted as under: -

*"Re: Shri Rajesh Jeetmal Jain PAN: AABPJ4751G*

*Ref: ITANo 1036/MUM /2020 for AY 2000-01*

*Subject: Request to withdraw above referred appeal as appellant applied for VSV*

*This is in reference to the above mentioned assessee and on instruction of our client, we hereby slate as under: -*

*We would like to state that the above said appeal is filed by the assessee against the addition made in assessment order passed under section 143(3) r.w.s. 153A for AY 2000-01.*

*The above mentioned appeals are filed by the assessee against the order of CIT (A) dated 15.10.2019. The assessee had opted for "Vivad se Vishwas Scheme" and Approval in Form 3 is also received by the appellant. Therefore, in order to comply with the provisions of "Vivad se Vishwas Scheme", we request before your honours to grant us the permission to withdraw the above mentioned appeal and oblige.*

*We hereby are enclose a copy of VSV Form 1, 2 and 3 for your honour reference.*

*We hope your honour will find the above in order and oblige us."*

**3.** On a perusal of the above letter filed by the authorized representative of the assessee and enclosed copy of Form-3 it is noticed that assessee has already filed declaration and undertaking in Form-1 under Vivad Se Vishwas Scheme and received Form-3 from the Revenue accepting the said declaration. Assessee requested for withdrawal of the

appeal. Accepting the request of the assessee for withdrawal of appeal, this appeal is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the virtual court on 02.09.2021.

Sd/-  
**(MANOJ KUMAR AGGARWAL)**  
**ACCOUNTANT MEMBER**

Mumbai / Dated 02.09.2021  
Giridhar, Sr.PS

Sd/-  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**

**Copy of the Order forwarded to:**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)  
**ITAT, Mum**